

which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay on Public Works'."

**50.—Capital Outlay on Road Transport and other Schemes**

"That a sum not exceeding Rs. 2,71,64,000 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay on Road Transport and Other Schemes'."

**51.—Commuted Value of Pensions**

"That a sum not exceeding Rs. 4,94,100 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come to course of payment during the year ending on the 31st day of March, 1969, in respect of 'Commuted Value of Pensions'."

**52.—Schemes of State Trading**

"That a sum not exceeding Rs. 58,19,92,400 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum to necessary to defray the charges which will come in course of payment during the year ending on the 31st day March, 1969, in respect of 'Schemes of State Trading'."

**53.—Loans and Advances Bearing Interest**

"That a sum not exceeding Rs. 47,44,55,600 be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Loans and Advances bearing Interest'."

15.22 hrs.

**UTTAR PRADESH APPROPRIATION (NO. 2.) BILL\* 1968**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of the financial year 1968-69.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of the financial year 1968-69."

*The motion was adopted*

SHRI K. C. PANT : I introduce † the Bill.

I beg to move † :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of the financial year 1968-69, be taken into consideration."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of the financial year 1968-69, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY-SPEAKER : We will now take up clause-by-clause consideration of the Bill. The question is :

"That clause 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.*

\*Published in Gazette of India Extraordinary, Part II. section 2, dated 3-5-68.

†Introduced/moved with the recommendation of the President.

SHRI K. C. PANT : I beg to move :  
 "That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed".  
*The motion was adopted.*

15.24 hrs.

**\*DEMANDS FOR GRANTS  
 (WEST BENGAL), 1968-69**

MR. DEPUTY-SPEAKER : The House will now take up discussion and voting of the demands for Grants in respect of the Budget (West Bengal) for 1968-69.

**Demand No 1-4—Taxes on Income other than Corporation Tax**

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 6,10,000 be granted to the President, out of the Consolidated Fund of the State of West Bengal to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of '4—Taxes on Income other than corporation Tax'."

**Demand No. 2-9—Land Revenue.**

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 3,91,44,000 be granted to the President, out of the Consolidated Fund of the State of West Bengal to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of '9—Land Revenue'."

**Demand No. 2-76—Land Revenue—Other Miscellaneous Compensation and Assignments**

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 19,21,000 be granted to the President,

out of the Consolidated Fund of the State of West Bengal to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of '76—Land Revenue—Other Miscellaneous Compensation and Assignments'."

**Demand No. 2-92—Land Revenue—Payment of Compensation to Land-Holders, etc. on the abolition of the Zamindari System**

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 2,33,34,000 be granted to the President, out of the Consolidated Fund of the State of West Bengal to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of '92—Land Revenue—Other Miscellaneous Compensation to Land-Holders, etc. on the abolition of the Zamindari system'."

**Demand No. 3-10—State Excise Duties**

MR. DEPUTY-SPEAKER : Motion moved.

"That a sum not exceeding Rs. 56,45,000 be granted to the President, out of the Consolidated Fund of the State of West Bengal to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of '10—State Excise Duties'."

**Demand No. 4-11—Taxes on Vehicles**

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 11,43,000 be granted to the President, out of the Consolidated Fund of the State of West Bengal to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of '11—Taxes on Vehicles'."

\*Moved with the recommendation of the President.